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श्री दिनेश सिंह : अध्यक्ष महोदया, मैंने अर्ज किया कि जो अवील बन रही है, जो कि एक दो दिन में था जायेगो, उसके सम्बन्ध में मेरा सभी कुछ कहना मनासिव नहीं होगा। उसमें हमीं नहीं है और लीग भी हमारे साथ हैं ग्रोर यह मुनासिब नहीं है कि हम उसकी इस बक्त सदन के सामने रखें।

SHRI MULKA GOVINDA REDDY: In «ew of the fact that Russia and the United Kingdom have not been able to come to seme understanding for issuing .a joint appeal and that Great Britain is sending a special mission to Vietnam to find out some sort of solution for the trouble in Vietnam, may I know. Madam, whether the Government of India has been consulted and what is its reactions, and what concrete steps it proposes to take to bring about some sort of settlement in Vietnam?

SHRI DINESH SINGH: It is rather a difficult question to answer in a short time as to what all the steps that we have taken. So far as the U.K. Government is concerned and their talks with the Soviet Union, we have not been consulted as to what they would like to discuss or regarding the proposed U.K. delegation which the hon. Member has referred to but we have on our own, made positive suggestions for the settlement of this dispute and also for convening of the Conference which will discuss the dispute.

SHRI BHUPESH GUPTA: Has the attention of the Government been drawn to the recent statement of Presi'dent Johnson that in the view of the American Government the time is not ripe for talks that this position has been taken earlier by Maxwell Taylor and others of the Pen tagon that there was no need for talks at this stage whereas they were stepping up military operations through the use of gas and so on? May I know whether this aspect of the situation was taken into account in producing the joint appeal and may I kno\c whether in the light of the latest developments of subscribing to the Belgrade Conference, the Government is contemplating to make fresh efforts in terms of the Geneva Agreement of 1954 in order that the Americans carry out the

obligations they took through a separate declaration with regard to that Agreement?

ro Questions

SHRI DINESH SINGH: This matter has been taken into account. This is not subsequent to the informal consultations that have taken place on in Belgrade. We knew the American position before these consultations.

AUCTION OF JAMMU AND KASHMIR STATE PROPERTIES IN PAKISTAN.

- *7ll. SHRI M. C. SHAH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that the Government of Pakistan has ordered the disposal by auction of properties belonging to the State of Jammu and Kashmir situated in Rawalipindi. Lahore and some other towns in Pakistan;
- (b) if so, whether the Government of India were consulted in the matter; and
- (c) if the reply to part (a) above be in the negative, what action Government propose to take in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): (a) to (c) Government have seen Press reports to this effect and enquiries are being made through our High Commission in Karachi.

SHRI M. C. SHAH: May I know the approximate value of our property in Pakistan and what is the present use that is made of those properties?

SHRIMATI LAKSHMI N. MENON: We have no information as to the approximate vaiue of the property nor do we know how the property is used. From time to time the Pakistan Government has stated that we have no locus stand: as far as the properties are concerned and that they are making use of them as they want.

SHRI M. C. SHAH: May I know whether there are uny properties in India belonging to the Pakistan Government and, if so, what is the use that is made by our own Government of those properties?

SHRIMATI LAKSHMI N. MENON: I want notice for this.

SHRI K. K. SHAH: May I know whetiier we have not got estimates of properties belonging to the Sate of Jammu and Kashmir which are in Pakistan? Surely the State of Jammu and Kashmir must have a list.

SHRIMATI LAKSHMI N. MENON: No, I have not got the information.

SHRI K K. SHAH: You said you do not know. . .

SHRIMATI LAKSHMI N. MENON: I said that I have no information.

श्री विमलकुमार मन्नालालजी चौरडिया :

क्या माननीय मन्त्री जी यह बतलाने का कष्ट करेंगे कि जब यह समाचार आया तो आने के पश्चान् जन्मू और काश्मीर सरकार से इसके बारे में कोई जानकारी ली। गई अथवा नहीं कि हमारों कीन कीन सो जायदाद बहां पर है और उसकी क्या क्या कीमत है ? दूसरी बात में यह पूछना चाहता हूं कि इस सम्बन्ध में जब हाई किमश्नर को लिखा गया, तो वहां से कोई जशव आया अथवा नहीं और उन्हें लिखे हए कितने दिन है। गये ?

SHRIMATI LAKSHMI N. MENON: When this matter was brought to our notice on November 12, 1959, our Permanent Representative in the U.N. lodged a protest in ths Security Council against the reported decision of the so-called Azad Kashmir Government to auction the properties belonging to the Jammu and Kashmir State in West Pakistan. The Government's letter was placed on the Table of the House in December, 1959. In 1961 the Government of Pakistan issued an Ordinance saying that the right to deal with this property vested with the Government from 1st January, 1959, that is, of immovable properties belonging to the Jammu and Kashmir Government.

THE DEPUTY CHAIRMAN: He wanted to know whether the Jammu and Kashmir Government had given a list of their property in Pakistan.

SHRIMATI LAKSHMI N. MENON: No, we have not received any information

but when this was brought to the notice of the Government of Pakistan in September 1961, they said that we have no *locus standi* as far as this property is concerned.

SHRI OM MEHTA: Why did you not get this information from the State of Jammu and Kashmir?

SHRIMATI LAKSHMI N. MENON: I do not know. Perhaps we have not asked them. I will find out and let the House know.

SHRI M. M. DHARIA: When Jammu and Kashmir is a part of our country, why the Government is not aware :>f our property in Pakistan?

SHRIMATI LAKSHMI N. MENON: All that we know is that there is property worth millions of rupees in Rawalpindi, Lahore and other towns but we really do not know the exact amount.

SHRI CHANDRA SHEKHAR: By the supplementary answered by the State Minister the matter becomes much more serious. The question was raised in 1959 and in March 1965 the Minister replies that they have now asked the High Commissioner and they are waiting for the reply. Six years they have taken to assess the properties of the Jammu and Kashmir Government in Pakistan. We fail to understand how this inordinate delay could have happened, that they have not assessed the Government property so far.

SHRIMATI LAKSHMI N. MENON: The question relates to auction and sale by auction of properties belonging to the Jammu and Kashmir State, to the Maharaja of Jammu and Kashmir. I have given the answer but if a separate question is asked, I will be able to give details.

SHRI K. K. SHAH: The question is whether the Government of India have an estimate of the properties lying in Pakistan belonging to the Jammu and Kashmir State and whether the Government of India also have an estimate of the property belonging to the State of Pakistan which is in India.

SHRIMATI LAKSHMI N. MENON: The question is, whether it is a fact that the Government of Pakistan has ordered the disposal by auction of properties belonging to the State c; Jammu and Kashmir situated in Rawalpindi, Lahore and some other towns in Pakistan, (b) if so, whether the Government of India were consulted in the matter, and (c) if the reply to part (a) above be in the negative, what action Government propose to take in this connection? I think the answer is given.

SHRI CHANDRA SHEKHAR: On a point or order. We shall like your protection. This is a question about the general principle of how the Government should function, whether the External Affairs Ministry is duty-bound or not to have a list of all the property of the Jammu and Kashmir Government or of the Government of India in any part of the world and whether the Minister is in a position to say to the House that they keep a list of our properties in the different countries or whether they do not keep. Are we required to give notice for this?

Smtr K. K. SHAH: 1 protest when the Minister says that this question was not covered by the question asked. The question was covered by the supplementary answer given by the hon. Minister.

SARDAR SWARAN SINGH: I do appreciate the feelings that have been expressed in this regard but...

SHRI A. B. VAIPAYEE: You have the information also?

SARDAR SWARAN SINGH: UK-Minister of State has already said that this information is not available. We will make full enquiries and will place the material before this hon. House. The other thing that I want to say is, the House is no doubt aware, the country is aware of the position in the matter of property—Indian property—that is property of those persons who left West Pakistan and East Pakistan also. But this is about Government property and this Government property belongs to the Maharaja of Jammu and Kashmir at one or two places. That was according to us, Government property. So that is the back-

ground of this but all of us are fully aware of the dispute that has been raised with regard to this. We have always taken the view that Pakistan, in this respect, has taken hold not only of this property but other properties as well.

ltm DEPUTY CHAIRMAN: The House wants to know whether you have any information, any kind of estimate . . .

(Interruptions)

SARDAR SWARAN SINGH: As already mentioned, we shall make full enquiries and inform the House.

(Interruptions)

SHRI K. K. SHAH: The question is whether the Government of India themselves have a list or ^whether they have collected so far any information about the property lying in Pakistan, belonging to the State or the Maharaja of Jammu and Kashmir and whether they have dso a list of the properties belonging to Pakistan which are in India. Surely this information should be available with the Government of India

THE DEPUTY CHAIRMAN: The information is being collected.

SHRI G. MURAHARI: It is a vesry serious matter unless the Government of India is not functioning, and if it is functioning, this is the least information that the Government is expected to keep, and I want to appeal to you, Madam, that if the Ministers are allowed to get away with such unsatisfactory answers as the one just now given in this House, then this Parliament ceases to function, there is no function for the Parliament here. Even a simple information cannot be furnished by the Government. Therefore, Madam, I would like the Government to give us a time limit within which they will collect and furnish us the information not available to us now. It may even be fifteen days, but I should think that they can furnish the information even tomorrow. It should be available with the Government in the State of lammu and Kashmir. After all they can ring up the Government of Jammu and Kashmir and the Maharaja of Kashmir and ask him how much property he had left behind in Pakistan and how

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much the State of Jammu and Kashmir had left behind in Pakistan. This is a very simple matter. I do not know why the Government is evading to answer this question. Either the Government is not functioning or, if it is functioning, this is the least information that is expected of this Government.

THE DEPUTY CHAIRMAN: I think the Government is going to collect the information. Yes, now the Prime Minister is answering.

SHRI LAL BAHADUR: I would like to say that we must have got some data in our Ministry in this regard, and as has been said by the Minister, the House may be good enough to give us time to collect the necessary material and furnish it to the House as early as possible.

THE DEPUTY CHAIRMAN: Next question.

SHRI BHUPESH GUPTA: Why are you passing over, Madam Deputy Chair-man. How is it that the Government does not have an inventory of Government properties? It is very strange.

THE DEPUTY CHAIRMAN I have called the next question.

*712. [The questioner (Shri P. K. Kumaran) was absent. For answer, vide vol. 4981-82 infra.]

बर्मा से ग्राने वाले भारतीयों को सुविधायें

*.713 श्री गिरिराज किशोर कपूर : क्या वैदेशिक-कार्य मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि दिल्ली के उद्योग निदेशक ने, जो बर्मा से ग्राने वाले प्रत्येक व्यक्ति को 2000 रुपये का ऋण देता है, दुकाने ब्रलाट करने के लिए कुछ शर्ते लगारखी हैं: ग्रीर
- (ख) क्या सरकार उन लोगों को बही सुविधायें देने का विचार रखती है जो

पाकिस्तान से जाने वाले विस्थापित व्यक्तियों को दो गई है; यदि हां, तो उनका व्यारा क्या है ?

to Questions

FACILITIES TO INDIANS COMING FROM BURMA

- •713. SHRI G. K. KAPOOR: Will the Minister of EXTERNAL AFFAIRS be pleased to
- (a) whether it is a fact that the Director of Industries, Delhi who gives a loan of Rs. 2000 each to the persons coming from Burma has been imposing certain conditions for allotment of shops; and
- (b) whether Government propose to extend to these persons the same facilities as have been extended to the displaced persons who have come from Pakistan; if so, what are the details thereof?]

वैदेशिक-कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह) :(क) दिल्ली प्रशासन से सूचना इकटठी की जा रही है और सदन की मेज पर पर रख दी जायेगी।

(ख) वर्मा से वायस आने वाले लोगों को जो सुविधाएं दो गई हैं वे ठीक वैसी नहीं हैं जैसी कि पाकिस्तान के विस्थापित लोगों को दी गई थी।

वर्मा से वापस ब्राने वाले लोगों को जो सविधा दें जा रही हैं, उसका एक ब्बौरा अवन की में त पर रख दिया है। विकिए नीची

बर्मा से लौटने वाले भारतीयों को दी जाने वाली सहायता

वर्मा में

1. जो लोग भारत याना चाहते हैं, वर्मी ग्रविकारियों से रवानगी की ग्रीपचारिकताओं से सम्बद्ध विभिन्न दस्तावेज प्राप्त करने में. उनकी सहायता की जाती है।

^{†[]} English translation.